

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 4017
TO BE ANSWERED ON THE 30th March 2026

**FLIGHT SAFETY INCIDENTS, AIRCRAFT ACCIDENTS AND
COMPENSATION PAID**

4017. DR. SANDEEP KUMAR PATHAK

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) total number of flight safety incidents and technical malfunctions reported in the country during the last three years the details thereof, year-wise;

(b) number of flight accidents (flight crashes) in the country during the said period and number of deaths and the number of passengers and crew members seriously injured in these accidents, details thereof, year-wise;

(c) number of cases wherein investigations were completed and the main reasons attributed for these incidents, amount of compensation sanctioned and distributed to the deceased and the injured, airline-wise/year-wise, the details thereof; and

(d) concrete corrective steps taken by Government to prevent recurrence of such incidents in the future, details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) & (b): Details are annexed.

(c): Investigation of 30 incidents are completed and the majority of incidents occurred due to non-adherence to Standard Operating Procedures (SOP), loss of situational awareness, breach of standard separation between aircraft and system component failure.

Payment of compensation to the passengers or next of kin in case of death or bodily injury to the passenger, caused by air accident/incident, is governed by the provisions of Carriage by Air Act, 1972. The liability of payment of compensation lies with the airline (carrier).

(d): DGCA has a systematic safety oversight mechanism for monitoring compliance of Rules and Civil Aviation Requirements (CARs) encompassing all aircraft and airport operators. The

safety oversight process includes regulatory audits, night surveillances, ramp inspections, spot check and special audits. DGCA publishes Annual Surveillance Plan (ASP) on its website. Findings of audits, surveillances & spot checks are followed up with concerned operator for compliance. Further, the compliance of action taken by operator is verified during next audit/surveillance. In case of any violations/ non-compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by DGCA.

Annexure

I. Year-wise details of incident involving aircraft belonging to Scheduled airlines during the last three years:

S. No.	Year	No. of Incidents
1.	2023	13
2.	2024	11
3.	2025	11

II. Year-wise details of technical defects/snags reported in various airlines during the last three years:

S. No.	Year	Total no. of defect/snag
1.	2023	470
2.	2024	421
3.	2025	353

III. Fatalities and Serious injuries in Aircraft accidents in the last three years:

S.No	Year	Number of flight accidents in the country	Fatal Injuries (including crew)	Serious Injuries (including crew)
1.	2023	10	02	10
2.	2024	06	05	01
3.	2025	11	255	03
